

[Shri Ranga]

have provided already in the Bill that we have passed and sent up to the other House?

Shri A. K. Sen: The position is quite simple. Even if we extend it by a year, it is formal drafting. The moment that Bill comes into effect, there is a repealing clause there by which the present Bill also will be repealed immediately.

Shri Ranga: Is there a repealing clause in the other one?

Shri A. K. Sen: There is one.

Shri Tyagi (Dehra Dun): Why not say this Bill may be passed and it will continue in operation until

Shri A. K. Sen: These are matters of drafting, and they may best be left to us. At least we know how to draft. The vigilance of Shri Ranga is sometimes so extreme, it goes to the point of form.

Shri Ranga: I do not know what he has said in the end.

Mr. Speaker: Both are right!

Shri A. C. Guha (Barasat): May I submit that the House is entitled to know what has happened to the other Bill which was passed only a few days back? Why is there suddenly a new Bill introduced to extend the life of the existing Act, when that Bill was passed by this House after a heated debate of over 20 hours?

Shri A. K. Sen: May I answer that? I think you have explained the position. The hon. Member should recollect that our passing of the Bill does not make it an Act. It has to be passed by the other House and assented to by the President, and when the other House has not passed it if you allow the Act to lapse, many of our Members will stand disqualified. That is why by way of abundant caution, the old Act is being extended.

Shri A. C. Guha: Wisdom should have dawned upon the Government earlier. All these points which are now delaying the Bill were repeatedly mentioned in the House, and no care was taken to see the points mentioned during the long debate.

Shri A. K. Sen: It is a matter of opinion whether care was taken or not.

Mr. Speaker: The question is.

"That leave be granted to introduce a Bill further to amend the Prevention of Disqualification Act, 1953."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill

ORISSA WEIGHTS AND MEASURES (DELHI REPEAL) BILL*

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to move for leave to introduce a Bill to provide for the repeal of the Orissa Weights and Measures Act, 1943, in its application to the Union Territory of Delhi.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of the Orissa Weights and Measures Act, 1943, in its application to the Union Territory of Delhi."

The motion was adopted.

Shri Satish Chandra: I introduce the Bill